investigation;

115

- (d) whether Govern ment are considering seriously the inclusion of doctors and Hospitals—Private or Government into the Consumers' Protection Act: and
  - (e) if so, the details thereof?

# THE MINISTTR OF HEALTH AND FAMILY WELFARE (SHRI B. SHANKARANAND): (a) Yes. Sir.

- (b) and (c) The findings of enquiry conducted by the Municipal Corporation of Delhi are as under:—
- (1) The patient was suffering from Acute Necrotising Pancreatitis with Fatty Infiltration of liver;
- (2) He was allergic to Haralgan as per case records;
- (3) He died after the injection Analgin was administered:
- (4) The Staff Nurse was not aware that the patient, known allergic to Baralgan. will also be allergic to Analgin and she gave injection Analgin with good intention for benefit of the patient to provide him immediate relief due to lack of knowledge and ignorance. Relatives of the patient were pressing hard for doing something to provide relief to the patient.
- (5) The words 'and Analgin' was found to have been written on the Casualty Card after the death of the patient by some relative of the deceased when it was known to every body that the deceased was given injection Analgin.
- (6) Under the prevailing practice, the Staff Nurses administer sometimes some common injection in good faith when doctor is not available in the ward and patient is serious, to give immediate relief to the patient.
- (d) and (e) The services provided by Government hospitals are treated as services rendered free of charge. Therefore, Government hospitals are not covered under the Consumers' Protection Act, 1986.

## सरकारी अस्पतालों में "एड्स" के रोगियों डेलु अलग वार्ड

3928. श्री अन्यस्त राम आयसवाका: क्या स्वास्थ्य और परिवार कक्याण मंत्री यह बताने की कृपा करेंगे कि:

(क) क्यां सरकार को इस तथ्य की जानकारी है कि विश्वकतर सरकारी वस्पतालों में "एइस" के रोगियों हेतु अलग वार्ड की व्यवस्थ्या नहीं है;

- (ख) यदि हां, तो क्या सरकार ऐसे रोगियों के लिए अञ्चण यार्ड की व्यवस्था करेगी:
  - (ग) क्या "एइस" एक संकामक रोग है:
- (घ) यदि हां, तो क्या यह सच है कि अस्पतालों में "एड्स" के रोगियों की परिचर्या करने वाले तृतीय और चतुर्य प्रेमी के कर्मचारियों को संक्षमण से बचाव हेतु कोई सुरक्षा-साधन उपलब्ध नहीं कराए जाते हैं: और
- (ङ) यदि हां, तो इसके क्या कारण हैं और यदि नहीं, तो इस संबंध में किए गए उपायों का ब्यौरा क्या है ?

स्वास्थ्य और परिवार कल्याण मंत्री (श्री बी॰ शंकरानंत्): (क) और (ख) सरकार सस्यतालों में एइस रोगियों के लिए खलग वार्डों के पक्ष में नहीं है। तथापि जब भी और जहां लावश्यकता होती है एइस रोगियों को अपेक्षित संस्थानीकृत विकित्सा परिचर्या प्रदान की जाती है।

(ग) से (ङ) जी डां, अस्पताली संक्रामणों को नियंत्रित करने के लिए नियत उपायों का निष्ठा से पालन करने के लिए सभी राज्य/संघ राज्य क्षेत्रों को पहले ही अनुदेश जारी किए जा चुके हैं।

#### रक्तदाताओं के रक्त में "एड्स" के कियाण

## 3929. श्री क्षनन्त राम जायसवातः : श्री राम गोपाल यादवः :

क्या स्वास्थ्य और परिवार करूपाण मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या मह सच है कि रक्त दाताओं के रक्त में "एइस" के विषाणु का पता चलने पर रक्त को तो नष्ट कर दिया जाता है परन्तु रक्त दाताओं को इस तथ्य की सूचना नहीं दी जाती है
- (स्त) यदि हां. तो इसके क्या कारण है और क्या सरकार इस व्यवस्था को बदलने का विचार रक्षती हैं:
- (ग) क्या सरकार "एइस-प्रस्त" रक्तदाताओं को उनके रक्त में "एइस" के विषाणु की उपस्थिति के बारे में सूचना देने तथा उनके उपचार की भी व्यवस्था करेगी: और
- (६) यदि हां, तो तत्संबंधी भ्योरा क्या है और इस संबंध में कोई कार्यवाद्धी कब तक की जाएगी/किए बाने की संभावना है?

# स्वास्थ्य और परिचार कक्यापा मंत्री (श्री की: शंकरानंद): (क) जी, हां।

(ख) वान में प्राप्त हुए रक्त के नमूनों का परीक्षण करने का इसदा रक्ताधान के लिए एक आई औं /एइस और अन्य रक्त संचारी रोगों से मुक्त सुरक्षित रक्त उपलब्ध कराना है। सरकार की नीति रक्त का परीक्षण कराना है न कि रक्तवाता का जिसकी एक आई औं /एइस की दृष्टि से लगने वाले लाखन से बचने के लिए गोपनीयता सुनिश्चित करनी होती है। (ग) और (घ) यदि कोई व्यक्ति एक,अई व्यक्ति के बारे में अपने रक्त परीक्षण के परिणाम जानना चाहता है तो उसे पूरी गोपनीयता रक्तकर विधिवत सूचिन किया जाता है और ससुचित परामर्श दिया जाता है !

# Effectiveness of contraceptives 'Saheli' and 'Cansup'

3930. DR. NARREDDY TIIU1.ASY RF.D-DY:Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state

- (a) whether Government have studied the effectiveness of contraceptives "Saheli" and "'Cansup" in our family welfare programme; and
  - (b) if so, the details thereof?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B SHAN-KARANAND): (a) and (b) The contraceptive "Saheli" is being marketed under this brand name by Hindustan Latex Limited and as "Centron" by Torrent Pharmaceuticals Limited. Trials conducted by Central Drugs Research Institute, Lucknow and reports of the Post Marketing Surveillance received so far from, both manufacturers have confirmed its efficacy as a contraceptive.

The spermicidal Vaginal Cream "C'onsap" developed by Central Drugs Research Institute, Lucknow is still under test.

#### **Targets for Polio Eradication Programme**

3931 SHRI KAMAL MORARKA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that Pathanamthitta district of Kerala has been declared as the first district of the country free of polio and neonatal tetanus;
- (b) if so, what are the targets fixed under polio-eradication programme throughout the country and the achievements made statewise; and
  - (cj the number of cases reported Statewise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI B. SHAN-KARANAND): (a) No cases of poliomyelitis and neonatal tetanus have been reported from Pathanamthitta district for the last three years.

(b) It is aimed to eradicate poliomyelitis in the country by 2000 A.D.

(c) The reported number of cases of poliomyelitis fell from 28264 in 19X7 to 9108 in 1992. The State-wise number of polio cases in 1992 reported by the State Health Authorities are given in the enclosed Statement (See below).

#### Statement

Reported cases due to poliomyelitis in States/U.Ts. in India during 1992

S. No.	States/U.Ts.		Polio- myelitis cases 1992 (Jan Dec.)
1.	Andhra Pradesh	•	1083
2.	Arunachal Pradesh		I
3.	Assam		2
4.	Bihar		Nil
5.	Goa		22
6.	Gujarat		254
7.	Haryana		373
8.	Himachai Pradesh		0
9.	Jammu and Kashmir.		1377
10.	Kamataka		265
11.	Kerala		63
12.	Madhya Pradesh		304
13.	Maharashtra		725
14.	Manipur		0
15.	Meghalaya		4
ló.	Mizoram		0
17.	Nagaland		254
18.	Orissa		376
19.	Punjab		112
20.	Rajasthan		1006
21.	Sikkim		0
22.	Tamil Nadu		539
23.	Trípura		14
24.	Uttar Pradesh		419
25.	West Bengal		Nil
26.	A. & N. Islands		0
27.	Chandigarh		Nil
28.	D. & N. Haveli		2
29.	Daman & Diu		0
30.	Delhi		1912
31.	Lakshadweep		0
32.	Pondicherry		1
	TOTAL		9108